

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.406
IB/795/ND/2022

IN THE MATTER OF:

| | | |
|---|-----|------------|
| M/s Squares And Spaces Projects Private limited | ... | Applicant |
| Versus | | |
| Karvy Innotech Limited | ... | Respondent |

Order under Section 9 of IBC, 2016.

Order delivered on 18.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kapil Sharma, proxy Counsel
For the Respondent : Mr. Vipul Kumar, Adv.

ORDER

Heard the submissions made by the proxy Counsel for the Operational Creditor. The Ld. Counsel for the Corporate Debtor is present. Pleadings in this matter are completed. The rejoinder stated to have been filed is not yet reflected on the e-portal of the Tribunal. Therefore, the Operational Creditor may approach the Registry to get the same uploaded on the e-portal of the Tribunal.

Both the parties be in readiness for arguments on the next date of hearing.

With the consent for both the parties, the matter is fixed for arguments on **31.05.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)